

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,

JABALPUR.

....

Original Application No. 694 of 2002.

this the 27th day of February 2003.

HON'BLE MR. R.K. UPADHYAYA, MEMBER(A)
HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)

Mangi Lal, S/o Sri Kanhaiya Lal, aged about 64 years, retired Wagon Repairer Gr.I Central Railway Workshop, Jhansi, now resident of Village-Chakaldi, District Sehore (M.P.)

Applicant.

By Advocate : Sri L.S. Rajput.

Versus.

1. Union of India through the General Manager, Central Railway, Mumbai.
2. The Chief Works Manager, Central Railway, Workshop at Jhansi.

Respondents.

By Advocate : Sri M.N. Banerjee.

O R D E R (ORAL)

BY R.K. UPADHYAYA, MEMBER(A)

The applicant has claimed the following reliefs in this O.A. :

"(a) Summon the entire original record of the pension case of the applicant for kind perusal of the Hon'ble Tribunal.

(b) Direct the respondent no.1 & 2 to properly calculate the monthly pension including appropriate Dearness Relief as admissible from time to time & arrange payment of correct amount every month through the nominated Bank State Bank of India.

(c) Further direct the respondents to work out the arrears of Pension + Dearness relief paid less from the date of retirement and upto this date and to pay the same with interest at market rate.

(d) -----."

2. The substance of the grievance of the applicant is that the Bank is not making payment of the correct amount of pension + Dearness allowance due to him. The learned counsel for the applicant states that in spite of



instructions given by the respondents, the Bank has not been making the correct payment to the applicant, which was due to him. In this connection, he has referred to the letter dated 13.9.2002 in which the respondents have admitted that the payment made by the Bank does not seem to be correct as per PPO issued to him.

3. The learned counsel for the respondents has stated that the Bank is being advised to make payment of pension alongwith Dearness relief to the applicant. If there is any short payment being made to the applicant, the respondents are always willing to see ^{that} the proper amount due to the applicant, is paid.

4. After hearing the learned counsel of both the parties and after perusal of the records, we are of the opinion that this O.A. be disposed of with the direction to the applicant to file a representation stating as to what amount, which was due to him, has not been paid within a period of one month from today, to the respondent no.2, who may decide the same within a period of one month from from the date of receipt of such representation, by a reasoned and speaking order. The respondent no.2 is further directed to ensure that the amount due to the applicant is paid by the Bank without any further delay as the applicant is a senior citizen. Incase, the applicant still remains aggrieved, he will be at liberty to approach this Tribunal for implementation of this order by filing Misc. Application for revival of this O.A.

5. In view of our directions in the preceding paragraph, the O.A. stands disposed of with no order as to costs.


(Mrs. Meera Chhibber)
Member (J)


(R.K. Upadhyaya)
Member (A)

पृष्ठांकन सं. ओ/न्या.

एवं लिखितीय अन्वेषणा जवलपुर, दि.....

- (1) गोपनीय अधिकारी, जवलपुर, दि.....
- (2) गोपनीय अधिकारी, जवलपुर, दि.....
- (3) गोपनीय अधिकारी, जवलपुर, दि.....
- (4) गोपनीय अधिकारी, जवलपुर, दि.....

सूचना एवं आवश्यक कार्यवाही देते

L S Rayput A.Dr
M N Banerji 17/03

जप संस्कार
3/3/03

Issued
on 3/3/03